

Working of the Laxmi Cotton Mills,
Ahmedabad

1241. PROF. RAMLAL PARIKH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Laxmi Cotton Mills of Ahmedabad is closed for over a year and its closure has resulted in the unemployment of hundreds of workers;

(b) whether it is also a fact that the Kasturbbhai Lalbhai and Company "have offered to run the Mill; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA HAITI): (a) Ahmedabad Laxmi Cotton Mills Ltd., Ahmedabad has been lying closed since 12th August, 1977, affecting about 1,000 workers.

(b) No such offer has been received by the Government.

(c) Does not arise.

Amendment of Jail Manuals

1242. PROF. JSAMLAL PARIKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under the Central Government's consideration to amend the jail manuals in the light of the experience of political prisoners during the emergency;

(b) if so, what are the details thereof; and

(c) whether the Government are aware of the wide-spread feeling for separate classifications for political prisoners and the need for separate manual or regulations for them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
1) to (c) The subject "Prison"

being in the State List, the responsibility to amend jail Manuals/Codes rests with the State Governments. The State Governments are already engaged in bringing about suitable modifications in their respective jail Manuals on the basis of the guidelines contained in the Model Prison Manual drafted by the All India Jail Manual Committee (1957—59) set up by the Government of India. The Government of India is of the view that effective implementation of the provisions of the Model Prison Manual would go a long way in improving the conditions prevailing in jails and there is no need to bring out yet another document on the subject.

Filling up of reserved quota of posts in All India Services

1243. SHRI NG. TOMPOK SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total sanctioned strength of the All India Services, recruitments to which are made through IAS, etc. examination;

(b) how many posts in these Services were reserved for the candidates belonging to the Scheduled Castes and Scheduled Tribes during the last three years and how many were actually filled up, year-wise and category-wise, during the same period;

(c) whether it is a fact that a large number of posts reserved for the candidates belonging to the Scheduled Castes and Scheduled Tribes are lying vacant at present, if so, what steps are being taken to wipe out the backlog; and

(d) whether there is any proposal under Government's consideration to fill all the posts reserved for the candidates belonging to the Scheduled Castes and Scheduled Tribes by holding a separate examination; if so, what are the details thereof and what steps Government are taking in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATH.): (a) The total sanctioned strength of All India Services concerned, namely, the Indian Administrative Service and the Indian Police Service as on 1-1-1978 is as under:

IAS	IPS
4221	2344

(b) The number of posts, which are filled by direct recruitment, reserved for candidates belonging to the Scheduled Castes and the Scheduled Tribes and the number out of them actually filled during the last three years are as under: —

Year of Recruitment	IAS		IPS	
	SC	ST	SC	ST
1975 Reserved	19	12	13	6
Filled	19	12	12	6
1976 Reserved	21	10	17	9
Filled	21	6	16	9
1977 Reserved	24	16	20	9
Filled	23	16	20	8

(c) No, Sir. There is no backlog in the recruitment of the Scheduled Castes and the Scheduled Tribes candidates in the All India Services. However, any reserved vacancies which remain unfilled in a particular year are carried forward to the next recruitment year and fill by the candidates belonging to the Scheduled Castes and Scheduled Tribes. Every effort is made to ensure that, as far as possible, no reserved vacancy is dereserved.

(d) No, Sir.

Non-maintenance of Communal Rosters by Ministries and Departments of Government of India

1244. SHRI Ng. TOMPOK SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some Ministries, like the Ministry of Works and Housing, the Ministry of Law, Justice and Company Affairs and the Ministry of Commerce are not maintaining Communal Rosters showing the posts/vacancies reserved for the Scheduled Castes and Scheduled Tribes;

(b) whether it is also a fact that the concerned 'Liaison Officers' in these Ministries/Departments have been found to be lacking the performance of their work in relation to the Scheduled Castes and Tribes;

(c) whether it is also a fact that posts reserved for the Scheduled Castes and the Scheduled Tribes are deliberately not filled up in almost all the Ministries/Departments of the Government of India and even, the Department of Personnel have also dereserved a large number of posts reserved for the Scheduled Castes and Scheduled Tribes during the year 1976-77 recruitment to which are made through I.A.S. etc. examinations; and

(d) if answer to parts (a), (b) and (c) above be in the affirmative what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) It is the responsibility of individual Ministries/Departments themselves to ensure the proper maintenance of rosters in the prescribed manner, for determining the vacancies reserved for Scheduled Castes and Scheduled Tribes. The Ministries/Departments are also required to nominate one of their officers as the Liaison Officer who would, *inter alia*, check the proper maintenance of such rosters and perform other prescribed functions in regard to the implementation of safeguards in service matters available to Scheduled Castes and Scheduled Tribes. Hence, it is the responsibility of the concerned Ministries to